

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : On the basis of the magnitude and importance of the Public Undertakings to the economy and the complexity of their problems the posts of their Chief Executives are classified broadly under schedules 'A', 'B', 'C' and 'D', each schedule having specified grade of pay, as follows :—

Schedule 'A'	Rs. 3500-125-4000
Schedule 'B'	Rs. 3000-125-3500
Schedule 'C'	Rs. 2500-100-3000
Schedule 'D'	Rs. 2000-100-2500

A whole time Chief executive will be entitled to the scale of pay fixed for the schedule under which the unit has been categorised.

(b) The following are the guiding principles for fixation of pay of the Chief Executives :—

- (i) The grades of pay are normally admissible to all persons selected for those appointments irrespective of the source of recruitment.
- (ii) The Pay already being drawn by an incumbent would be protected so long as the present appointment is held even though it may be higher than the Standard Scale.
- (iii) No Government servant appointed to Schedule 'A' Post will, however, draw a salary higher than that admissible to a Secretary to the Government of India unless he resigns his appointment under Government.

SMUGGLING OF CYCLE TYRES OUT OF DELHI

5649-A. SHRI HIMATSINGKA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the acute scarcity of cycle tyres and tubes in the capital and their large-scale smuggling out of Delhi; and

(b) if so, Government's reaction to prevent black-marketing and such smuggling out of Delhi ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) :
(a) Yes, Sir.

(b) The sale of cycle tyres and tubes in Delhi is being regulated by the Delhi Administration. On the 19th October, 1967 they had issued an Order banning the transshipment of bicycles tyres and tubes from Delhi to other areas. This Order has expired on the 18th December 1967 and effective from the same date, another Order has been issued according to which, major portion of popular brands of cycle tyres and tubes have been reserved for sale to the genuine consumers in Delhi.

GROUND WATER RESOURCES

5650. SHRI D. N. PATODIA : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether ground water resources will be included within the purview of operation hard rock, to be conducted in Rajasthan; and

(b) If so, the areas which have been earmarked for the purpose of survey ?

THE MINISTER OF STEEL, MINES AND METALS (DR. K. CHANNA REDDY) : (a) The study of groundwater resources does not come within the purview of Operation Hardrock as originally envisaged. But some of the data obtained in the search for non-ferrous metal deposits could be applied in the investigation of groundwater resources.

(b) The proposed areas of survey in Rajasthan extending along the Aravalli range including parts of Jhunjhunu, Sikar, Jaipur, Ajmer, Bhilwara, Udaipur and Chittoor districts.

12.20 hrs.

RE. BUSINESS OF THE HOUSE

MR. SPEAKER : Shrimati Indira Gandhi.

SHRI S. KUNDU (Balasore) : On a point of order, we all know about the defection of a Russian youth. There is an allegation...

MR. SPEAKER : No. There is a foreign affairs debate. He can talk about that during that debate. He had written to me also.

SHRI S. KUNDU*

MR. SPEAKER : This will not be recorded.

*Not recorded.

श्री हुकम चन्द कछवाय (उज्जैन) : कल राज्य सभा में हिन्दी के बारे में पर्व फेंकने पर दो लड़कों को पकड़ कर इतना मारा कि बेहोश हो गये, आप मुझ को इस के बारे में सवाल पूछने की इजाजत दीजिए ।

श्री ओंकार लाल बेरवा (कोटा) : अध्यक्ष महोदय, बाजार में मिठाइयां नहीं मिल रही हैं, हलवाईयों को गिरफ्तार कर लिया गया है । 127 हलवाई गिरफ्तार किये गये हैं

MR. SPEAKER : Today is the last but one day and tomorrow is the last day. Let us make these days sweet, not bitter.

Shri Kundu had written to me and I had disallowed it. Now he wants to raise the same issue here. That is not proper. The foreign affairs debate will be taking place today. Any Member can talk about the Russian and about the Americans. Everybody is defecting to every other country. But I am not prepared to waste one second of our time on some defections somewhere.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, आपने कहा है कि आज शान्ति से काम होना चाहिये और बड़ी मीठी बात होनी चाहिये । लेकिन जब तक बाजार में मिठाई नहीं मिलेगी, मीठी बात कैसे होगी ।

MR. SPEAKER : The foreign affairs debate will be only for three hours. Today is non-official day

SHRI MOLAHU PRASAD (Bansgaon)**

MR. SPEAKER : I am on my legs. Nothing that he has said will be recorded.

As I was saying, today we have got the foreign affairs debates. We have only 3 hours. If we spend half an hour or one hour on other matters, to that extent we lose time available for that.

श्री मोलहू प्रसाद : अध्यक्ष महोदय, हमारा तो स्पष्टीकरण का मामला है नियम सं० 115 के अन्तर्गत, हमने इस के सम्बन्ध में आपको ता० 19 को चिट्ठी लिखी थी ।

MR. SPEAKER : He must resume his seat. Within this short time that is available, if you want to spend time on other matters, you will lose in the foreign affairs debate I want to give at least 15-20 minutes for each Party and to the Congress Party also.

श्री मोलहू प्रसाद : अध्यक्ष महोदय, मेरा तो स्पष्टीकरण का मामला है । मैं आपको इस के बारे में लिख चुका हूँ . . .

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, पुलिस को विद्यार्थियों को मारने का क्या अधिकार था ? उधर हलवाईयों को पकड़ा जा रहा है, मिठाई नहीं मिल रही है . . .

MR. SPEAKER : मिठाई नहीं मिल रही है । I am not able to shout as much as he can. My throat is already affected. I am only warning that you will lose time in the foreign affairs debate if we proceed like this. The debate will conclude at 3:30 P.M. because today is Friday when there is non-official business. The Prime Minister has to reply before 3:30 P.M.

SHRI M. R. MASANI (Rajkot) : Five hours have been allotted, and the debate will have to go over to tomorrow.

MR. SPEAKER : I do not know. That we will discuss. Whether she is available tomorrow or not is different matter.

SHRI LAKKAPPA (Tukkur) : May I make submission ? (Interruption)

श्री हुकम चन्द कछवाय : पुलिस को विद्यार्थियों को मारने का क्या अधिकार है, वह लड़का बेहोश हो गया . . .

(Interruptions)**

MR. SPEAKER : All right. Everybody can go on now. Nothing will be taken down. It will not go even in the press.

SHRI HEM BARUA (Mangaldai) : May I seek your guidance ?

MR. SPEAKER : You can raise the matter about which you wrote to me.

SHRI HEM BARUA : It was yesterday that the hon. Finance Minister told this

**Not recorded.

[Shri Hem Barua]

House that after the Cabinet takes decision in relation to the general insurance companies, he will come and inform the House, make a statement here. Possibly, he is going to make a statement to day, but, unfortunately, the Cabinet decision is already out in the press.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : How can it be ?

SHRI NATH PAI (Tajapur) : How innocent!

SHRI HEM BARUA : I think the press was able to get the information from the closed preserves of the Cabinet. There must be in the Cabinet or in his Ministry somebody who must have leaked it but to the press.

MR. SPEAKER : That is happening very often. Not only in his Ministry.

SHRI HEM BARUA : Here is a Finance Minister who is in the habit of bepassing your authority and the authority of this Parliament.

SHRI MORARJI DESAI : This is a very serious charge. I take exception to it. I have not bypassed Parliament. I am not capable of doing it.

SHRI K. LAKKAPPA : May I make a submission on the Mahajan Commission report ?

(Interruptions).

12.28 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN RARE EARTHS LIMITED

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy of the Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1966-67, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619-A of the Companies Act 1956. [Placed in Library. See No. LT-2143/67]

GOVERNMENT RESOLUTION REGARDING NATIONAL CREDIT COUNCIL

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table a copy of the Government Resolution regarding the establishment of the National Credit Council. [Placed in Library. See No. LT-2144/67]

PAPERS UNDER TARIFF COMMISSION ACT AND REPORT OF BHARAT ALUMINIUM COMPANY

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY) : I beg to lay on the table :

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
 - (i) Report (1966) of the Tariff Commission on the Fair Selling Price of Antimony.
 - (ii) Government Resolution No. F. 3 (7) Met/66, dated the 5th December, 1967.
 - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.

[Placed in Library. See No. LT-2145/67]

- (2)(i) A copy of the Report of the Bharat Aluminium Company Limited for the period from the 27th November, 1965 to the 31st March, 1967, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619-A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2146/67]

PRESS COUNCIL (SECOND AMENDMENT) RULES

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to lay on the Table a copy of the Press Council (Second Amendment) Rules, 1967, published in Notification No. G. S. R. 1789 in Gazette of India dated